

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 151 of 2015 & IA No. 250 of 2015

Dated: **2nd February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Bharatiya Nabhikiya Vidyut Nigam Ltd. Appellant (s)
Versus
Power Grid Corporation of India Ltd. & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. E.R. Kumar and Mr. Abhinay

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran for R-1
Mr. S. Vallinayagam for R-5

ORDER

Mr. S. Vallinayagam, learned counsel appearing for the Respondent No.5 prays for and is granted two weeks time to file counter affidavit and no more. Other respondents are free to file their respective counter in the matter within the said period.

The learned counsel for the Appellant may file rejoinder affidavit, if any, within two weeks thereafter. He may file impleadment application to implead CERC as respondent within two weeks from today.

It has been reported that a cross appeal, being Appeal No. 168 of 2015, against the same impugned order, has already been filed which is already fixed for hearing on 30.3.2016.

Post the matter for hearing on **30th March, 2016**.

(T. Munikrishnaiah)
Technical Member
vt/vg

(Justice Surendra Kumar)
Judicial Member